

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.1615  
TO BE ANSWERED ON 16<sup>th</sup> DECEMBER, 2022**

**FOOD SAFETY QUALITY INDEX**

†1615. SHRI NAYAB SINGH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has conducted/ proposes to conduct any survey to ensure the monitoring of the nutritional quality of food outlets and improve the same in small cities and towns;
- (b) if so, the details thereof and if not, the details of the standards fixed by the Government for maintaining food safety/quality index in small stores;
- (c) whether the Government has conducted/ proposes to conduct any study for the development of agro processing clusters and upgradation of modern infrastructure; and
- (d) if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) & (b): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

FSSAI has laid down various standards to maintain general hygienic and sanitary practices to be followed by Food Business Operators (including food establishments in small cities and towns) under Food Safety and Standards (Licensing and Registration of Food Businesses) Regulation, 2011. Following Good Hygienic Practices (GHP) while handling food are mandatory as per the FSS Act, 2006.

Surveillance, monitoring, inspection and sampling of food from all sources viz. manufacturers, wholesalers and retailers (including small store) have been carried out by food safety officials of States/UTs and in case of non-compliance of the provisions of FSS Act, 2006, Rules and regulations, actions against the defaulting food business operators have been initiated under the provisions of FSS Act, 2006.

(c) & (d): Ministry of Food Processing Industries has informed that a Desk Research/ Internal Review of implementation of scheme for creation of infrastructure for agro-processing clusters was conducted in 2019-20 by an Internal Committee.

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